

sion to Post-graduate medical courses this year; and

(b) whether any guideline has been issued by Union Government for their admission to the different colleges?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):
(a) No waiting list has been received by the Directorate General Health Services.

(b) The students on merit list are allotted PG seats by Director General of Health Services, New Delhi on merit-cum-preference (subject-wise and college-wise) subject to their satisfying eligibility to the course.

Agro-processing Industries

2315. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government propose to encourage growers to set up processing units within the framework of Cooperative Societies or similar institutions as envisaged in Para 7 of the the "Policy measures for the promotion of small scale and agro-based industries and changes in procedures for industrial approvals" Issued by Ministry of Industry;

(b) if so, the details to the schemes to encourage farmers' participation in installing the new units in the various agroclimatic zones according to availability of raw materials;

(c) whether such units are also proposed to be delicensed; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING IN-

DUSTRIES (SHRI SHARAD YADAV): (a) to (d). The Ministry of Food Processing Industries has formulated several developmental plan schemes for implementation during 1990-91. The schemes include implementation for strengthening the linkages between growers and processors by providing assistance to fruit and vegetable growers societies; scheme for setting up food processing training centres, scheme for infrastructure development for production and processing of mushroom by growers etc.

All Industries in respect of canned fruit & vegetable products, protein and processed foods, vegetable based weaning and, marine products except milk foods and malted foods are delicensed subject to certain conditions.

Central Allocation for scheduled Tribes in Kerala

2316. SHRI P.C. THOMAS:
SHRI KODIKUNNIL SURESH:

Will the Minister of WELFARE be pleased to state:

(a) the population of scheduled tribes in India and Kerala;

(b) the central allocation made for Kerala for the welfare of Scheduled Tribes during the last three years and the amount utilised by Kerala Government therefrom, year-wise;

(c) whether Union Government have made any allocations for tribals of Melukavu Hill area; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) As per 1981 Census the population of

Scheduled Tribes in India was 516.28 lakhs and in the State of Kerala it was 2.61 lakhs.

(b) A statement indicating the allocations made under the various scheme for the welfare of Scheduled Tribes during the last three years to the State of Kerala is given

below. Information regarding amount utilised therefrom year-wise is being ascertained from the government of Kerala and will be laid on the Table of the House.

(c) and (d). The information is being collected and will be laid on the Table of the House.

STATEMENT

<i>Sl. No.</i>	<i>Scheme</i>	<i>Allocation for 1987-88</i>	<i>Allocation for 1988-89</i>	<i>Allocation for 1989-90.</i>
1	2	3	4	5
1.	Tribal Sub-Plan (SCA)	83.74	115.78	126.21
2.	Girls Hostel	8.16	—	6.00
3.	Research and Training	6.12	8.92	10.00
4.	Scheme under 1st Proviso to Article 275 (1) of the Constitution	9.72	9.72	9.73
5.	Post Matric Scholarships to ST candidates.	Nil	Nil	44.88
6.	Coaching & Allied for SC/ST candidates	1.79	3.02	—
7.	Book Bank for SC/ST students.	4.18	4.44	3.00